

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-57(PB)/2018

IN THE MATTER OF:

Akai Consumer Electronics India Ltd. &
Ors.

.... Applicant/Petitioner

Under Section 230-232

Order delivered on 07.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Petitioner/Applicant : -
For the Respondent

ORDER

There is no explanation for the delay in filing of the Second Motion application nor any prayer/application has been filed seeking condonation of delay. On the request made by the Ld. Counsel to take appropriate steps, hearing is deferred to 31st May, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

-Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)